



punjab nation

... the name you

CIRCLE SASTRA CENTRE, CIRCLE SASTRA, SCO

Ph.: 0180-2620334, Email:

SALE NOTICE FOR SALE OF IM

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest Act, 2002. Notice is hereby given to the public in general and in particular to the Borrower/Secured Creditor, the constructive/Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is" mentioned in the table herein below, for recovery of its dues due to the guarantor (s). The reserve price and the earnest money deposit will be as per

SCHEDULE OF THE SEC

Name of the Branch, Name of the Account, Name & addresses of the Borrower/Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagors of property(ies))	A) Dt. Of Demand Not B) Outstanding Amount C) Possession Date D) Nature of Possession
1 Branch Office : Model Town, Sonapat (1) Smt. Meenakshi W/o Sh. Karambir R/o House No-749/26, Gali No-4, Arya Nagar, Sonapat, Haryana -131001 (2) Sh. Karambir S/o Sh. Manohar Lal R/o House No-749/26, Gali No-4, Arya Nagar, Sonapat, Haryana -131001.	Residential House No 2/432 Khasra no. 1172/330, 1173/330, 1174/330, 1176/1109/324 min measuring 177 square yards, Kalupur, Arya Nagar, Sonapat vide sale deed no 3321 dt 31-05-2013 in name of Smt Meenakshi W/o Sh Karambir. Bounded as under :- East - Gali Shakuntala, South - Gali Rastra Aam.	A) 07.03.202 B) The amount Rs. 31,62,05 One Lakh Six and Sixteen P C) 02-2022 with payment in fu D) 20.05.202
2 Branch Office : Khubru, Sonapat (1) Sh. Mehrbaan (Borrower) R/o 8, DIP Nagar Janta School, Ward No. 10, Ganaur, Sonapat, Haryana, 131101 (2) Sh. Mehrbaan (Borrower) R/o Plot No. 6336, Hari Nagar, Ganaur, Sonapat, Haryana 131101 (3) Sh. Suvaib (Co-Borrower) R/o 8, DIP Nagar, Janta School, Ward No. 10, Ganaur, Sonapat, Haryana, 131101 (4) Sh. Suvaib	EQM of residential house measuring 83.11 sq. yds. i.e 2.74 marla comprised in Khewat no 151 min, Khata no 178, Rect. and Killa no 621/2/4 (5-4) situated within the revenue estate of Garhi Keshri, Hari Nagar, Ganaur in the name of Sh. Mehrbaan s/o Sh Rukamdin and Sh. Su registered in the office of sub registrar office of Ali Hasan, North-22 feet Gali, South-Plot (Co-Borrower) R/o Plot No. 6336 Hari Nag	A) 22.04.202 B) The amount Rs. 32,69,02 Two Lakh S C) 29.06.202 D) Symbolic
3 Branch Office : Amar Bhawan Chawh, Panipat 1. M/s Dinesh Creation, through its Proprietor Sh. Parveen Pandey S/o Sh. Ashok Pandey, Samsan Road, Prachin Shiv Mandir Street, Desh Raj Colony, Panipat Haryana-132103 (2) Sh. Parveen Pandey S/o Sh. Ashok Pandey, House NO 78, Old Housing Board Colony, Panipat, Haryana-132103 (3) Smt. Shradha Board Colony, Panipat, Haryana-132103 (4) SH. Ashok Pandey S/o Colony, Panipat, Haryana-132103.	Property House no 78, EWS measuring area 65 sq yards situated at Old Housing Board Colony, Panipat within the limits of M.C. Panipat in the name Smt Shradha Pandey W/o Ashok Pandey vide sale deed no 2575 dated 13.09.2005 registered with Sub Registrar	A) 03.10.202 B) The amount Rs. 40,69,02 Lakh Sixty N C) 01.02.202 D) Symbolic

TERMS AND CONDITIONS

The sale shall be subject to the Terms & Conditions prescribed in the S further conditions:

1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS"
2. The particulars of Secured Assets specified in the Schedule hereinabove, Officer, but the Authorized Officer shall not be answerable for any error, mis
3. The Sale will be done through e-auction platform provided at the Website
4. For detailed term and conditions of the sale, please refer <https://ebkay>

STATUTORY 15 DAYS SALE NOTICE UNDER R

The borrower/guarantors are hereby notified to pay the sum as mentioned at date of e-auction, failing which the property will be auctioned/sold and balance

Date: 10.10.2024

Place: Panip

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MRC HEALTH CARE PRIVATE LIMITED

S.No.	RELEVANT PARTICULARS
1.	NAME OF CORPORATE PERSON MRC HEALTH CARE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON 05/10/2022
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON U51505DL2012PTC243206
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON Registered Address: 509, LAXMI DEEP BUILDING, LAXMI NAGAR DISTRICT CENTER, East Delhi, NEW DELHI, Delhi, India, 110092
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 07th October, 2024
7.	NAME, ADDRESS AND EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE LIQUIDATOR Mr. Gautam Maurya Add: 81 Hemkunt, Level-1 Opp. Nehru Place, New Delhi, National Capital Territory of Delhi, 110048. Reg. No. IBB/IPA-001/IP-P-02811/2023-2024/14335 E-mail: liquidation.mrc@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS 05th November, 2024

Notice is hereby given that the **MRC HEALTH CARE PRIVATE LIMITED** has commenced voluntary liquidation on **MRC HEALTH CARE PRIVATE LIMITED**. The stakeholders of **MRC HEALTH CARE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **05th November, 2024**, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date
Place:

Sd/-
Gautam Maurya
(Liquidator)

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	32039420000544	1) Mr. Satpal, S/o. Miyan Singh (Applicant), 2) Mrs. Sudesh, W/o. Mr. Satpal (Co-Applicant)	05.08.2024 Rs. 32,70,280/- (Rupees Thirty Two Lakh Seventy Thousand Two Hundred and Eighty Only) as on 04.08.2024	Date: 10-10-2024 Time: 12:40 PM Symbolic Possession

Description of Secured Asset: Property Detailed: All that piece and parcel of the Immovable property bearing 1 Kitta House, Property No. HPMCW0400437, Admeasuring 270 Sq.yards, Murabba No.68, Killa No.25 situated at Waka Mauja Govind Nagar Colony, Pehowa, Tehsil Pehowa, Dist. Kurukshetra. Owned by Mr. Satpal, S/o. Mr. Miyan Singh. Bounded by: East: Other's Plot, West: Gali, North: House of Anjrejo Devi, South: House of Balvinder.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Kurukshetra

Sd/- Authorised Officer

Date: 11.10.2024

For. Jana Small Finance Bank Limited



JANA SMALL FINANCE BANK
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

IDBI BANK

IDBI BANK LIMITED
CIN: L65190MH2004601148838

HCL TECHNOLOGIES LIMITED

Corporate Identity Number: L74140DL1991PLC046369
Registered Office: 806, Siddharth, 96, Nehru Place, New Delhi - 110 019
Corporate Office: Plot No. 3A, Sector 126, Noida-201 304, U.P., India
Telephone: +91 11 26436336; Website: www.hcltech.com
Email ID: Investors@hcltech.com

PUBLIC NOTICE

Notice is hereby given that the following equity share certificates of face value of ₹ 2 each issued by the Company are stated to have been lost and the Company will proceed to cancel the lost share certificates and in lieu thereof the shares shall be issued in dematerialized form.

Name of the Shareholder	Name of Joint Holder	Folio No.	Certificate No.	Distinctive No	No. of shares
Sagar Bharat Mehta	Nikhil Bharat Mehta	0012615	286673	325492219-325492318	100
			400181	1428249661-1428250060	400

Any person(s) who has/have any claim(s) in respect of the said share certificate(s) should lodge such claim(s) with the Company or its Registrar & Share Transfer Agent, along with sufficient proof, within 10 days of publication of this notice, after which no claim(s) shall be entertained, and the Company will proceed to issue duplicate shares in dematerialized form. The public is hereby warned against purchasing or dealing in any way with the above share certificate(s). Any person dealing with the above share certificate(s) shall be doing so solely at his/her own risk as to costs and consequences and the Company shall not be responsible for it in any manner whatsoever.

Our Registrar & Share Transfer Agent

Link Intime India Private Limited

(Unit: HCL Technologies Limited)

C-101, 247 Park, L.B.S. Marg,

Vikhroli (West), Mumbai, Maharashtra - 400 083

E-mail: mt.helpdesk@linkintime.co.in

For HCL Technologies Limited

Manish Anand

Company Secretary

Date: October 10, 2024

Place: Noida (U.P.)



IDBI BANK

आईडीबीआई बैंक लिमिटेड

सीआईएन: L65190MH2004G01148838

कम्पाउंड टावर, प्लॉट नंबर-2, पतंजलि एस्टेट के ऊपर, सेक्टर-5,

राजेंद्र नगर, गाजियाबाद-201005 उत्तर प्रदेश

मार्ग नोटिस - सरकारी अधिनियम की धारा 13(2)

संलग्न संख्या: आईडीबीआई बैंक / आरआर / दिल्ली-एनसीआर दिनांक: 10.10.2004

श्री बचय सिंह ("उधारकर्ता")
2सी/221 वसुंधरा, साहिबाबाद, गाजियाबाद, उत्तर प्रदेश-201010
प्लेट संख्या 4172 तीसरी मंजिल सेक्टर-4बी, वसुंधरा गाजियाबाद, उत्तर प्रदेश-201010

शिव जहोरा,

आईडीबीआई बैंक लिमिटेड द्वारा आपको स्वीकृत वित्तीय सहायता-(एचएल खाता संख्या: 806675100073399) किए गए चूक-वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्गत वैधानिक नोटिस।

1. हम, आईडीबीआई बैंक लिमिटेड ("आईडीबीआई बैंक"), प्राधिकृत अधिकारी के माध्यम से, एतद्वारा यह नोटिस जारी करते हैं कि वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्गत नौबत वर्णित परिस्थितियों में आपको वैधानिक सूचना प्रदान की जाती है।

2. आईडीबीआई बैंक ने आपको, श्री बचय सिंह को, संपत्ति के बंधक (सामूहिक रूप से "वित्तीय सहायता") दिनांक 09-04-2004 ("ऋण समझौता") के ऋण करार और गारंटी(या) यदि कोई हो तथा अन्य प्रतिभूतियों सहित सुरक्षा दस्तावेजों ("सुरक्षा दस्तावेज") में निहित शर्तों पर के विरुद्ध ₹5,52,500/- (पांच लाख बावन हजार पांच सौ रुपये मात्र) के ऋण के रूप में वित्तीय सहायता प्रदान की है जिसका विवरण अनुलग्नक I में दिया गया है।

वित्तीय सहायता के लिए सुरक्षा के रूप में, आपने, श्री बचय सिंह, आईडीबीआई बैंक के पक्ष में अचल संपत्ति यानी, प्लेट नंबर 4172 तीसरी मंजिल सेक्टर-4 बी, वसुंधरा गाजियाबाद, उत्तर प्रदेश-201010 में स्थित अचल संपत्ति का सम्पूर्ण ऋण एवं ऋण के संबंध में सुरक्षा हित बनाया है। उपरोक्त अचल संपत्ति को सामूहिक रूप से "सुरक्षित संपत्ति" के रूप में संदर्भित किया जाता है, जिसका विवरण अनुलग्नक-II में दिया गया है।

4. उपरोक्त के अनुसार, आप, श्री बचय सिंह ने समय-समय पर ₹4,78,000/- (रुपये चार लाख सित्तर हजार मात्र) का संतुष्टि प्राप्त किया है।

5. सुरक्षा दस्तावेजों के साथ पठित ऋण समझौते के अनुसार, आप, श्री बचय सिंह, ऋण समझौते में निहित परिशोधन अनुसूची के अनुसार आईडीबीआई बैंक को वित्तीय सहायता चुकाने के लिए सहमत हुए हैं। आप, श्री बचय सिंह, आईडीबीआई बैंक को वित्तीय सहायता की मूल राशि, व्याज और अन्य धनराशि की किरातों का भुगतान करने में विफल रहे हैं और इसकी उपेक्षा की है, जिसका विवरण अनुलग्नक II में दिया गया है। आप श्री बचय सिंह, द्वारा किए गए चूक के परिणामस्वरूप, वित्तीय सहायता के संबंध में खाते को भारतीय रिजर्व बैंक द्वारा समय-समय पर जारी किए गए निर्देशों/मोजूदा दिशानिर्देशों के अनुसार 08.02.2024 को आईडीबीआई बैंक द्वारा गैर निष्पादित परिस्थिति (एनपीए) के रूप में वर्गीकृत किया गया है।

6. आपके द्वारा की गई चूकों के मॉडल, आईडीबीआई बैंक ने दिनांक 03.04.2024 को ऋण बापसी नोटिस जारी किया है, तथा दिनांक 08.02.2024 तक व्याज और अन्य धनराशियों सहित कुल ₹3,35,559/- (रुपये तीन लाख पैंतीस हजार पांच सौ उनसठ रुपये मात्र) की वित्तीय सहायता को आपके द्वारा तत्काल देय घोषित किया है, तथा आपसे, श्री बचय सिंह, आईडीबीआई बैंक को उक्त राशि का भुगतान करने का आह्वान किया है। आपके त्वरित संदर्भ के लिए उक्त पत्र की एक प्रति संलग्न है। 08.02.2024 तक बकाया राशि का विवरण अनुलग्नक III में दिया गया है।

7. परिसर में, आईडीबीआई बैंक अधिनियम की धारा 13(2) के तहत आपको यह वैधानिक नोटिस जारी करने का हकदार हो गया है और इसके द्वारा आपसे आह्वान करता है कि आप इस नोटिस की तारीख से 60 दिनों की अवधि के भीतर कोर्टा टॉवर, प्लॉट नंबर 2, सेक्टर 5, राजेंद्र नगर, गाजियाबाद 201005 में आईडीबीआई बैंक को अनुलग्नक-III के अनुसार 08.02.2024 तक कुल मिलाकर ₹3,35,559/- (रुपये तीन लाख पैंतीस हजार पांच सौ उनसठ मात्र), साथ में उस पर 09.02.2024 से प्रगति चक्रवृद्धि व्याज के आधार पर संवित्तिक दस्तों पर आईडीबीआई बैंक को अतिरिक्त व्याज, भुगतान/वसूली होने तक, जिसके विफल होने पर आईडीबीआई बैंक, एक सुरक्षित ऋणदाता के रूप में, न्यायालय या न्यायाधिकरण के हस्तक्षेप के बिना, अधिनियम के अध्याय III के तहत एक या अधिक उपधारा का सहारा लेकर अपने सुरक्षा हित को लागू करने का हकदार होगा, जिसमें (परन्तु केवल इन्हीं तक सीमित नहीं) सुरक्षित परिस्थितियों का कब्जा और/या प्रबंधन लेना शामिल है, जिसका संक्षिप्त विवरण अनुलग्नक-IV में दिया गया है, ताकि लापरवाही और परिणामों के संबंध में अपने जोखिम पर अपनी देनदारियों की वसूली की जा सके।

8. हम आपका ध्यान अधिनियम की धारा 13 की उपधारा (6) के प्रावधानों की ओर भी आकर्षित करते हैं, जिसके अनुसार यदि उधारकर्ता सार्वजनिक नीलामी के लिए नोटिस के प्रकाशन या सार्वजनिक या निजी सचि से कोर्टाद्वारा निविदा आमंत्रित करने की तिथि से पहले किसी भी समय सुरक्षित ऋणदाता द्वारा गठन की गई शक्ती लागू की

प्रपत्र ए

सार्वजनिक घोषणा

(भारतीय विद्या एवं शोधन अकादमी बोर्ड

(वैयक्तिक परिशोधन प्रक्रिया) विनियम, 2017 का विनियम 14)

एमआरसी हेल्थ केयर प्राइवेट लिमिटेड के
हितधारकों के ध्यानार्थ

क्र. सं.	प्रासंगिक विवरण
1.	कॉर्पोरेट व्यक्ति का नाम एमआरसी हेल्थ केयर प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के नियमन की तिथि 05/10/2022
3.	प्राधिकरण जिसके तहत कॉर्पोरेट व्यक्ति निगमित/पंजीकृत है कंपनियों का रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या/ संयोजित देयता पहचान संख्या U51505DL2012PTC243206
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई हो) का पता पंजीकृत पता: 509, लक्ष्मी दीप बिल्डिंग, लक्ष्मी नगर जिला केंद्र, पूर्वी दिल्ली, नई दिल्ली, दिल्ली, भारत, 110092
6.	कॉर्पोरेट व्यक्ति के परिसमापन प्रारंभ तिथि 07 अक्टूबर, 2024
7.	परिसमापक का नाम, पता और ईमेल पता और पंजीकरण संख्या श्री जीतन जीर्व पता: 81 हेमकुंड, लेवल-1 नेहरू प्लेस के सामने, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110048 पंजीकृत सं. IBBI/PA-001/PA-P-02811/2023-2024/14335 ई-मेल: liquidation.mrc@gmail.com
8.	दावा प्रस्तुत करने की अंतिम तिथि 05 नवंबर, 2024

एतद्वारा सूचित किया जाता है कि एमआरसी हेल्थ केयर प्राइवेट लिमिटेड ने एमआरसी हेल्थ केयर प्राइवेट लिमिटेड पर स्वैच्छिक परिसमापन शुरू कर दिया है।

एमआरसी हेल्थ केयर प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे 05 नवंबर, 2024 को या उससे पहले मद 7 के सामने उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करें।

वित्तीय लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से दावों का प्रमाण प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

दिनांक:

हस्ता/-

जीतन जीर्व (परिसमापक)

निगर

50

नई दिल्ली, 10

वर्ल्ड वाइड



निविदा सूचना क्र.:

कार्य का स्वरूप : पुणे
20 वर्षों के अवधि के फि
का लाईसेंसिंग.

इच्छुक निविदाकार दि.

पुणे मेट्रो रेल के www.p

महाराष्ट्र शासन के https

निविदा प्रपत्र डाउनलोड

Pune



LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)

CIN No: U67190MH1994PLC077858

Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai - 400

Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191

Email: service LICMF@kfintech.com • Website: www.licmf.com

NOTICE No. 39 of 2024-2025

Hosting of Half Yearly Portfolio Statement of the Schemes of LIC Mutual Fund

NOTICE is hereby given that in accordance with Regulation 59A of SEBI (Mutual Funds) Regu read with paragraph 5.1 of SEBI Master Circular for Mutual Funds dated 27th June 2024, the statement of Schemes portfolio of LIC MF for the period ended 30th September 2024 has been h website of LIC MF viz. www.licmf.com and on the website of Association of Mutual Funds in India www.amfiindia.com.

Unit holders can submit a request for a physical copy or an electronic copy of the half yearly portf the following modes:

- 1) Toll free no: Contact us at 1800-258-5678 from 9.00 a.m. to 6.30 p.m., Monday to Saturday;
- 2) Email: Sending an email on service LICMF@kfintech.com from the registered email-id; or
- 3) Letter: Sending a written request to any of the Investor Service Centres of LIC MF nearest to the Investors/Unit holders are requested to take note of the same.

For LIC MUTUAL FUND ASSET MANAGEME

Date : 10th October 2024

Place: Mumbai

Authoriz

As part of Go-Green initiative, investors are encouraged to register/update thei and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related document



इंडियन बैंक

जबकि अधोहस्ताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनः गठन एवं प्रतिभूति हित प्र हित (प्रवर्तन) नियम 2002 के नियम 8 व 9 के साथ पठित धारा 13 (12) के तहत प्रवर्तन शक्तियों का प्र उक्त सूचना की तिथि से 60 दिनों के अन्दर भुगतान करने को कहा गया था। उधारकर्ता उक्त राशि अधोहस्ताक्षरी ने इसमें वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13 (4) उक्त नियमों के नियम ले लिया है। उधारकर्ताओं को विशेष रूप से सर्व साधारण को सामान्य रूप से चेतावनी दी जाती है कि